

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA No.29/92.

Dt.of Order: \_\_\_\_\_.

1. Md.Akbar Ali
2. N.Vidya Sagar
3. G.Jagan Mohan Rao
4. K.Jeevanandam

...Applicants

Vs.

1. Chief Personnel Officer, S.C.Railway, Secunderabad.
2. Divisional Railway Manager (P) (BG),  
S.C.Railway, Secunderabad.
3. General Manager, S.C.Railway, Secunderabad.
4. Railway Board, Rep. by its Secretary, New Delhi.

....Respondents

Counsel for the Applicants : Shri V.Rama Rao

Counsel for the Respondents : Shri

CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Orders of the Division Bench passed by  
Hon'ble Shri C.J.ROY, Member (J) ).

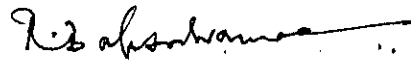
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This case ~~has~~ come-up for admission hearing as well as for interim relief on 14-1-92 and the case was reserved for orders.

2. We have examined the case. There is also an M.A. 60/92 in this O.A. seeking permission to file single O.A. All the four applicants are similarly placed and hence we allow the M.A.

3. As regard the O.A. the applicants required an interim relief that they should be allowed to continue as Jr.Typists and the selection process announced vide impugned order dt.

9-12-91 should be stayed. We do not consider it necessary. Original Application is however admitted and six weeks notice is given to the Respondents. The Respondents are directed to file the counter with a copy to the learned counsel for the applicants, who will be at liberty to file the rejoinder if any. The case may then be placed before the Registrar.

  
(R. BALASUBRAMANIAN)  
Member (A)

  
(C. J. ROY)  
Member (J)

Dated: 20th January, 1992.

avl/